

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8014/2023
(Arising out of impugned final judgment and order dated 01-03-2023
in A482 No. 7589/2023 passed by the High Court of Judicature at
Allahabad)

IRFAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 125188/2023 - EXEMPTION FROM FILING O.T.
IA No. 125189/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 8361/2023 (II)

(FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
130250/2023

FOR EXEMPTION FROM FILING O.T. ON IA 130252/2023

IA No. 130250/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 130252/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Shahid Nadeem, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR

Mr. Ali Qambar Zaidi, Adv.
Ms. Amiy Shukla, AOR
Mr. Shakti Vardhan, Adv.

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Anuroop Chakravarty, Adv.

Mr. Vikas Bansal, Adv.
Mr. Nitin Narang, Adv.
Mr. Adesh Kr. Gill, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Hemant Kumar Gupta, Adv.
Mr. Prateek Rai, Adv.
Mr. Mohd. Alim Khan, Adv.

Mr. Ansar Ahmad Chaudhary, AOR
Ms. Shehla Chaudhary, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Jazib Siddiqui, Adv.
Mr. Mohammad Asim Khan, Adv.
Mr. Iduddin, Adv.
Mr. Sandeep Garausa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No.8014/2023

In view of the letter circulated by learned counsel for the respondent no. 2, the matter is adjourned for four weeks.

SLP(Cr1) No. 8361/2023

Learned counsel for the complainant prays for and is granted four weeks' time to file application for impleadment. Learned counsel may file counter affidavit, if not filed.

List the matters on 10th October, 2023. It is made clear that no further adjournment will be granted to the respondents.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

